CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT (PA) MADE ON SATURDAY, JUNE 21, 2008 TO THE EQUITY SHAREHOLDERS OF

GENESYS INTERNATIONAL CORPORATION LIMITED (GICL)

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Attention of Shareholders/beneficial owners holding Shares in dematerialized form, is invited to the Public Announcement made on Saturday, June 21, 2008. The following changes in the consideration payable, Schedule of activity and other material disclosures may please be noted and acted accordingly.

1) **The Schedule of activity stands revised and is as follows:**

Activity	As per Original PA	Revised
Public Announcement (PA)	Saturday, June 21, 2008	Saturday, June 21, 2008
Date of Corrigendum to PA		Saturday, February 27, 2010
Specified date	Friday, July 18, 2008	Friday, July 18, 2008
Last date for a competitive bid	Saturday, July 12, 2008	Saturday, July 12, 2008
Date by which Letter of Offer will be despatched to Shareholders	Monday, August 04, 2008	Thursday, March 04, 2010
Offer opening date	Wednesday, August 13, 2008	Wednesday, March 10, 2010
Last date for revision of Offer price/number of shares.	Thursday, August 21, 2008	Wednesday, March 17, 2010
Last date for withdrawal by Shareholders	Wednesday, August 27, 2008	Tuesday, March 23, 2010
Offer closing date	Monday, September 01, 2008	Monday, March 29, 2010
Date by which acceptance /rejection would be intimated and the corresponding payment for the acquired Shares and/or the Share Certificate for the rejected Shares will be despatched	Tuesday, September 16, 2008	Tuesday, April 13, 2010

2) The Offer size stands revised to 29,84,752 Equity Shares of Rs. 10/- each, being 20% of the subscribed, paid up and voting capital after exercise of the remaining Warrants and also the paid up and voting capital as on date.

3) The paid up Equity Share Capital of GICL as on date of PA was 1,15, 68,756 Equity Shares of Rs. 10/- each aggregating Rs. 11,56, 87,560/-. The paid up Equity Share capital as on date is 1,49,23,756 Equity Shares of Rs. 10/- each aggregating to Rs 14,92,37,560/- There are no outstanding Warrants , Options or convertible instruments convertible into Equity Shares at a later date

4) As on date, no Shares are subject to lock in.

5) The Offer price as per Public Announcement made on Saturday, June 21, 2008 was Rs. 19/- per Equity Share, fully paid up. SEBI, vide Observation Letter No.CFD/DCR/ TO/ HB/ 1371141/ 08 dated September 09, 2008 directed to revise the Offer Price by reckoning the date of Public Announcement as the reference date in terms of Regulation 20 of SEBI(SAST) Regulations. Aggrieved by this direction from SEBI, the Acquirer preferred to make an appeal before Securities Appellate Tribunal (SAT). SAT, vide its Order dated October 15, 2008, modified the reference date for the purpose of Offer Price. As per the SAT order, the Offer price is to be revised considering June 28, 2008, being the date of allotment of Equity Shares to the Acquirer upon exercise of Warrants, as the reference date. SEBI, vide Letter No. CFD/DCR/ TO/ RM/ 142720/2008 dated October 29, 2008, directed to revise the Offer Price as per SAT Order and to open the Offer within 30 days from the date of SEBI Letter, failing which Interest @10% p.a. shall be payable for the delayed period. The Acquirer preferred to appeal against the SAT Order in the Hon'ble Supreme Court of India and accordingly filed appeal with Hon'ble Supreme Court. On January 14, 2010 the Acquirer submitted an application to Hon'ble Supreme Court withdrawing the appeal and the Hon'ble Supreme Court, vide its order dated January 29, 2010, granted the withdrawal

6) The Offer price which was Rs. 19/- per Equity Share as per the Public Announcement has been revised to Rs. 105/15, in compliance with SAT Order dated October 15, 2008 and SEBI Observations dated September 09, 2008 & October 29, 2008 . Interest is also being paid @ 10% p.a. for the delay in opening of the Offer, i.e. from November 28, 2008 to March 10, 2010. The final consideration is rounded upwards.

7) The Equity Shares of GICL were not infrequently traded in terms of Explanation (i) to Regulation 20 (5) of SEBI (SAST) Regulations 1997, during the 6 months preceding the date of allotment upon exercise of Warrants as stated above at both BSE and NSE as the traded volume was in excess of 5% (annualized) of the listed Capital. The Equity Shares were most actively traded at BSE during the 6 months period preceding June 28, 2008. The Offer price has been calculated as per the parameters set under Reg. 20(4) of the Regulations and the same is higher than the average of the weekly high and low of the closing prices of GICL at BSE in the preceding 26 weeks from the date of allotment as stated in Clause 5) above and is also higher than the average of the daily high and low of the traded prices at BSE during the 2 weeks preceding the said date. The interest payable for the delay is Rs.13/75. The aggregate consideration inclusive of interest is thus Rs. 118/90 which has been rounded upwards to Rs. 120/- per Equity share.

8) In accordance with Regulation 28 of the SEBI (SAST) Regulations, the Acquirer has created (a) an Escrow Account, on June 20, 2008, in the form of Fixed Deposit for Rs. 140 Lacs (Rupees One Crore and Forty Lacs only), which was more than 25 % of the total consideration payable under the Offer as per original PA, with The Federal Bank Ltd, Mary Greg Building, Vasai West Branch, Manickpur, Vasai West, 401 202, on June 20, 2008 which has been renewed for Rs 152.43 Laces on January 19, 2010 (b) The Acquirer has further deposited Rs. 750.00 Lacs on February 10, 2010 (c) Lien has been marked on the said accounts in favour of Fedex Securities Ltd., Manager to the Offer. (d) The aggregate amount kept in Escrow Account is Rs. 902.43 Lacs which is more than 25% of the consideration payable under this Offer.

9) The Acquirer has authorized Fedex Securities Ltd, Managers to the Offer to realize the value of the Escrow Accounts in terms of the Regulations.

10) As per Certificates dated February 04, 2010 from Mr. D B Dixit (Membership No. 40032), Proprietor, Dixit Dattatray & Associates, Chartered Accountants, 264, Maru Sadan, N.C. Kelkar Road, Dadar, Mumbai 400 028 (Tel No. (022) 2430 7707, E Mail ID: dbdixit@hotmail.com) the Net worth of Mr. Sohel Malik as on February 04, 2010 is Rs.18841.18 Lacs.

11) Mr. D B Dixit (Membership No. 40032), Proprietor, Dixit Dattatray & Associates, Chartered Accountants, 264, Maru Sadan, N.C. Kelkar Road, Dadar, Mumbai 400 028 (Tel No. (022) 2430 7707, E Mail ID: dbdixit@hotmail.com) vide his Certificate dated February 04, 2010 has certified that the Acquirer has adequate liquid resources to meet the funds requirements of the Offer. The aggregate liquid resources with the Acquirer are Rs. 9210.43 Lacs. The liquid resources available with the Acquirer are Deposit with ICICI Bank Ltd, Bandra Branch Rs. 70.93 Lacs, Deposit with ICICI Bank, Nariman Point Brach Rs. 0.49 Lacs, Deposit with State Bank of India, SEEPZ Branch Rs. 30.30 Lacs, Principal amount of Term Deposit with State Bank of India, SEEPZ Branch Rs.1000.00 Lacs, Investments in Mutual Funds Rs. 23.16 Lacs and Market Value of Quoted Investments in personal name Rs. 8085.55 Lacs. Thus the aggregate liquid resources is Rs. 9210.43 Lacs.

12) As per the Audited results as on March 31, 2009, GICL, on a stand alone basis, had Gross Income of Rs. 8518.58 Lacs, comprising of revenue from operations amounting to Rs. 8317.54 Lacs and other Income of Rs. 201.04 Lacs. The Other Income includes Interest Income of Rs.74.97 Lacs, Dividend Income of Rs. 102.67 Lacs and (net) Gains from Securities of Rs. 23.40 Lacs. The total operating expenditure was Rs. 4605.10 Lacs, Finance Costs Rs. 29.24 Lacs and Depreciation/Amortization Rs. 219.66 Lacs. The Profit after tax for the year was Rs. 3118.72 Lacs. The fully diluted EPS for the year was Rs. 22.14. The Reserves and Surplus excluding revaluation reserves as on March 31, 2009 was Rs. 1454.16 Lacs. The Net Worth (inclusive of Deferred tax liabilities) was Rs 6984.96 Lacs, giving the Equity Shares a Book Value of Rs 46.80. The Return on Net Worth for the year ended March 31, 2009 was 44.65 %. As per the Certified results (Standalone) for the 6 months ended September 30, 2009, the Gross income was Rs. 3836.48 Lacs and Net Profit After Tax was Rs. 1650.59 Lacs.

13) **Consideration for Equity Shares accepted will be paid as given hereinafter:** Acceptors of this Offer, having their Bank accounts at any of the Centres where Clearing Houses are managed by the Reserve Bank of India (RBI) will get payment of consideration through Electronic Credit Service (ECS), except where the acceptor is otherwise eligible to get payments through Direct Credit (**"DC"**), National Electronic Funds Transfer (**"NEFT"**) or Real Time Gross Settlement (**"RTGS"**). In case of other applicants, Demand Drafts/Banker's Pay Order will be issued. The Demand Drafts/Banker's Pay Order of value up to Rs. 1,500/- will be despatched "Under Certificate of Posting" and those of Rs. 1,500/- and above by Registered Post or Speed Post, .Applicants to whom payments are made through Electronic transfer of funds will be sent a letter (Payment advice) "Under Certificate of Posting" intimating them about the mode of credit/payment within 15 days from the date of closure of the Offer. The Registrars to the Offer shall ensure despatch of Consideration/payment advice, if any, "Under Certificate of Posting" or Registered Post or Speed Post or Electronic Clearing Service or Direct Credit or RTGS, only in the name of the Sole or First shareholder and all communication will be addressed to the person whose name appears on Acceptance Form within 15 days of the date of Closure of the Offer and adequate funds for making payments as per the mode(s) disclosed above shall be made available to the Registrar by the Acquirer. Tax at applicable rate(s) will be deducted, in those cases where Tax Deduction at Source (TDS) is applicable.

14) Mr. Sunil Dhage is Company Secretary and Compliance Officer of GICL. He will be available at the Registered Office address of GICL and shall attend to all investor grievances.

ISSUED THE BY MANAGER TO THE OFFER

FEDEX SECURITIES LIMITED

FEDEX SECURITIES LIMITED
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On behalf of the Acquirer
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Place: Mumbai
Date: February 27, 2010